

[Shri Vishnu Modi]

[English]

In Section 2, sub-Section (3) add the following at the end :

“With clear directive that the allotted share of Rajasthan, i.e., 8.60 MAF, as per agreement reached in 1955/December 1981, will not be in any way affected or subject to any adjudication by the Tribunal and that in the case of any increase in total supplies of Ravi-Beas waters, the share of Rajasthan be raised *pro-rata* of the total supplies.”

[Translation]

I would like to touch one point more. The agreement of 1955 as well as that of 1981 were concluded outside this august House. The hon. Minister now intends to include the present Accord in the Statute book. I would therefore request that the terms of reference of the Tribunal may be widened so as to include the agreements of 1955 and 1981 also in the Statute book. As far as the question of amendment is concerned, as Shri Chiranjilal Sharma has also said, clause (6) of the Inter State Water Dispute Act, 1956 says :

[English]

“The Central Government shall publish the decision of the Tribunal in the official Gazette and the decision shall be final and binding on the parties to the dispute and shall be given effect to by them.”

[Translation]

What he has said is that even if your tribunal is formed and gives an award, it would not deliver the goods because you are amending the present Act. Had you retained the act in its original form then you could have had the authority to make its provisions finding. I want to warn you that you should learn from history that the Akali Dal had never accepted any terms from the very beginning. Shri Barnala is the Chief Minister of Punjab,

but the Akali Dal is divided into two factions and it is likely that a third faction might emerge and make some further demand and also maintain that it does not agree to the earlier terms of agreement; therefore, you must take the intended action as early as possible and end this dispute once and for all. You should in your statement state categorically whether or not the implementation of section 9(1) would affect the share of Rajasthan in the Ravi-Beas waters.

15.29 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS
Fifteenth Report

[English]

SHRI HAFIZ MOHD. SIDDIQ
(Moradabad) : Sir, I beg to move :

“That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1986.”

MR. DEPUTY SPEAKER : The question is :

“That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1986.”

The motion was adopted.

15.30 hrs.

RESOLUTION RE : ELECTORAL
REFORMS—Contd.

[English]

MR. DEPUTY SPEAKER : Now the House will take up further discussion on the following Resolution moved by Shri D.N. Reddy on the 28th February, 1986 :—